

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-525**  
CP No.-110/66/ND/2022

**IN THE MATTER OF:**

Federal -Mogul Powertrain Solution India Pvt. Ltd.

....Applicant

**Vs.**

ROC

.....Respondent

**SECTION**

U/s 66 CA

**Order delivered on 24.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anandh K., Ms. Shruti Iyer, Ms. Nishita Jagetia,  
Mr. Ang Bajaj, Advs.

For the Respondent :

For the RD : Ms. Shankari Mishra, Mr. Aakash Sharma, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel on behalf of Petitioner is present. Ld. Counsel on behalf of RD is present and their report is also available on the e-portal. The reply filed by the Petitioner on the observations of the RD is now available on the e-portal. Ld. Counsel for the RD sought time to clarify the relevant FEMA provision which requires the approval of RBI in the present case. In view of this, list the matter on **11.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**